IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TWENTY SECOND DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE P.SAM KOSHY

I.A.No.3 OF 2025

IN/AND

WRIT APPEAL NO: 786 OF 2025

WA No:786/2006 under clause 15 of the Letters Patent Filed against the order Dated 9/08/2023 in writ Petition No.27813 of 2016 on the file of the High Court.

Between:

1. The Regional Manager, TGSRTC, Nalgonda Region, Nalgonda District.
2. The Deputy Chief Traffic Manager, The Deputy Chief Traffic Manager Nalgonda Region TGSRTC
3. The Depot Manager,TGSRTC NALGONDA.

...APPELLANTS

AND

1. Md. Jhani, S/o E. 91998 ADC, S/o Md. Rusthum, Aged 57 years, Occ-Ex.Driver, E.No. 175434, R/o H.No. 5-8-455, FCA Road, Nalgonda.
2. The Labour Court-III, Hyderabad, Chandravihar Buildings, Narnaplly Road, Hyderabad, Rep. by its Presiding Officer.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dated 09/08/2023 passed by the Learned Single Judge in W.P.No.27813 of 2016 in the interest of justice.

IA NO: 3 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to condone the delay of 675 days in filing the present appeal.

Counsel for the Appellant : SRI PANAKANTI SATISH KUMAR, (SC FOR TGSRTC)

Counsel for the Respondent No.1 : SRI P.VENKATESWAR RAO

Counsel for the Respondent No.2 : Ms.M.SHALINI, GP FOR SERVICES III

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE P.SAM KOSHY

I.A.No.3 of 2025
in/and
W.A.No.786 of 2025

COMMON ORDER: *(Per the Hon'ble the Chief Justice Sri Aparesh Kumar Singh)*

Mr. Panakanti Satish Kumar, learned Standing Counsel for Telangana State Road Transport Corporation (TGSRTC) appearing for the appellants.

Mr. P.Venkateswar Rao, learned counsel for respondent No.1.

Ms. M.Shalini, learned Government Pleader for Services-III appearing for respondent No.2.

2. The present appeal is directed against the order dated 09.08.2023 passed in W.P.No.27813 of 2016 by the learned writ Court whereby the learned writ Court has modified the award dated 20.08.2013 passed by the learned Labour Court to the extent that the writ petitioner is entitled to notional increments. Learned Labour Court had, by the award dated 20.08.2013, set aside the penalty

of removal from service and granted back wages, notional increments and attendant benefits to the workman. The learned writ Court did not interfere with the direction to grant back wages and other attendant benefits. The present appeal has been filed by the employer TGSRTC. The appeal suffers from a delay of 675 days, for condonation of which I.A.No.3 of 2024 has been preferred.

3. Learned counsel for the appellants has taken us through the averments made in I.A.No.3 of 2024 and submitted that the file was mixed with the bundles in the office of the Standing Counsel. Subsequently, Standing Counsel was changed. It was then noticed that the appeal was not drafted. Therefore, there is delay. It may be condoned in the interest of justice.

4. Learned counsel for the workman has strongly opposed the prayer and submits that there is no cogent explanation for such an inordinate delay.

5. Having considered the submission of learned counsel for the parties and after going through averments

made in the instant I.A., we are of the considered view that the appellants do not have any cogent explanation for such an inordinate delay in preferring the instant appeal.

6. Therefore, the delay condonation petition is dismissed. Consequently, Writ Appeal is also dismissed.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

SD/- P.Ch.Nagabhushamba
DERUTY REGISTRAR

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SECTION OFFICER

To,

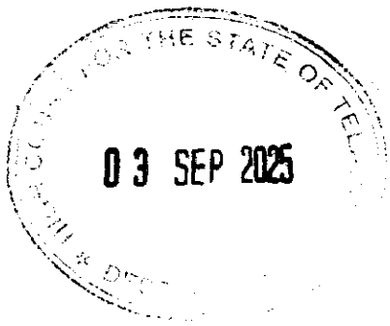
1. The Presiding Officer, Labour Court-III, Hyderabad, Chandravihar Buildings, Namplly Road, Hyderabad.
2. One CC to SRI PANAKANTI SATISH KUMAR (SC FOR TGSRTC). [OPUC]
3. One CC to SRI P.VENKATESWAR RAO, Advocate. [OPUC]
4. Two CCs to GP FOR SERVICES III, High Court for the State of Telangana. [OUT]
5. Two CD Copies.

BSK

TKS

HIGH COURT

DATED:22/07/2025



COMMON ORDER

I.A.No.3 OF 2025
IN/AND
WA.No.786 of 2025

DISMISSING THE I.A
& WRIT APPEAL
WITHOUT COSTS